

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi & Ors.

.... Applicant/petitioner

Vs.

M/s. R.S. Stones Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 01.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

:

Mr. Kushal Bansal, Adv.

For the applicant/intervenor

:

Mr. Anand Shankar, Adv.

ORDER

CA-589(PB)/2019:-

No intervention application is maintainable. However, it is appropriate to mention that the order in this matter stands already reserved which is likely to be pronounced.

The application stands dismissed.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)